

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR ASHOK MENON

CIVIL APPEAL NO(s). 5987 OF 2007

PUBLIC SERVICE COMMISSION,UTTARANCHAL

Appellant (s)

VERSUS

MAMTA BISHT AND ORS.

Respondent(s)

(With appln(s) for for under order XLVII Rule 1&6 of S.C. Rules,
1966, impleadment and prayer for interim relief and office report)

WITH Civil Appeal NO. 5982 of 2007
(With office report)

Date: 13/05/2010 This Appeal was called on for hearing today.

For Appellant(s) Mr. Jatinder Kumar Bhatia,Adv.
Mr. S.S. Shamsbery, Adv.

For Respondent(s) Mr. Mohan Pandey,Adv.
Mr. Ashok K. Mahajan ,Adv
Mr. Mukesh K. Giri ,Adv
Mr. Raj Singh Rana, Adv.
Mr. Avtar Singh Rawat, Adv.

UPON hearing counsel the Court made the following
O R D E R

Counsel for the Appellant is directed to file
statement of case within four weeks. Counsel is also
directed to file process fee and spare copy for
issuance of notice to Respondent No.5 within a week.

List the matters on 27.07.2010.

(Ashok Menon)
Registrar

PS